

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1906
TO BE ANSWERED ON 21ST DECEMBER, 2018**

SCRAPPING OF MCI

1906. ADV. M. UDHAYAKUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is considering to scrap Medical Council of India;
- (b) if so, the details and the reasons therefor; and
- (c) whether the Indian Medical Association has also objected to the said move of the Government and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): The Medical Council of India (MCI) was established under the provisions of the Indian Medical Council (IMC) Act, 1956 to maintain minimum standards of medical education in the country. The working of MCI has been under scrutiny since long and the same was examined by various expert bodies including the Department related Parliamentary Standing Committee on Health and Family Welfare, which in its Ninety-second Report, in March, 2016 severely indicted MCI. The Committee recommended that the Government should bring a new comprehensive Bill in Parliament at the earliest so as to restructure and revamp the regulatory system of medical education and medical practice and to reform the MCI. A committee under the Chairmanship of Vice-Chairman NITI Aayog drafted the National Medical Commission Bill, 2017. The Indian Medical Association (IMA) was opposed to the Bill. However, the NITI Aayog committee had consulted various stake holders including IMA during the drafting of the Bill. After Cabinet approval, the Bill was introduced in Lok Sabha in December, 2017 to repeal the IMC Act, 1956 and to constitute a National Medical Commission in place of MCI.

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